

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/13187/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Barnali Mahanta,
Member, MACT,
Goalpara.

Dated Guwahati the 14th December, 2022.

Sub: Child Care Leave.

Ref:- Your Letter No. MACT/GLP/2022/1491 dated 06.12.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **13 days Child Care Leave from 19.12.2022 till 31.12.2022 along with station leave permission from the evening of 17.12.2022 till the morning of 02.01.2023** (prefixing 18.12.2022 and suffixing 01.01.2023), subject to admissibility of Child Care Leave as per Rules. Further, you have been asked to hand over charge to the District & Sessions Judge, Goalpara and in his absence to the in-charge District & Sessions Judge, Goalpara, before proceeding on leave.


Yours faithfully,

sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-120/2003/13188-13190/A, dated , 14-12-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information and necessary action. Copy of the application in prescribed format is sent herewith.
2. The District & Sessions Judge, Goalpara.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)
sd/-